

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-503**

Appeal No.-174/252/ND/2022

**IN THE MATTER OF:**

Income Tax Officer, Ward 25(3), New Delhi

**....Applicant**

**Vs.**

ROC (M/s. Tribbox Design Solutions Pvt. Ltd.)

**.....Respondent**

**SECTION**

U/s 252

**Order delivered on 15.03.2023**

**CORAM:**

**SHRI P.S.N PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

For the IT Deptt. : Mr. Puneet Rai, Mr. Nikhil Jain, Advs.

**ORDER**

Heard the submissions made by proxy counsel for the Income Tax Department. Proxy counsel for the Income Tax Department has prayed for grant of additional time for completing the process of substituted service. Four weeks time is granted. Ld. Counsel is also directed to file affidavit of service on completion of the service. List the matter on **03.05.2023**.

**S/d-**  
**(DR. BINOD KUMAR SINHA)**  
**MEMBER (T)**

**S/d-**  
**(P.S.N PRASAD)**  
**MEMBER (J)**